

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 72441/2025

[Arising out of impugned final judgment and order dated 16-05-2019 in WRITC No. 3156/1987 passed by the High Court of Judicature at Allahabad]

SARAD PAL @ SHRADHA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 7095/2026 - CONDONATION OF DELAY IN FILING, IA No. 7094/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 7096/2026 - EXEMPTION FROM FILING O.T.)

Date : 16-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Srikant Singh, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Akash, Adv.
Mr. Abhijit Singh, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
Mr. Danish Alvi, Adv.
Ms. Aishwarya Sharma, Adv.
Ms. Annpurna Goel, Adv.
Mr. Ashish Pandey, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and official translation, are allowed.

Issue notice on the application for condonation of delay as well as on the special leave petition and tag with C.A. No. 2072-2076/2022, titled "*Meerut Development Authority Vs. Jaswant Sugar Mills Limited and Ors.*".

Notice shall be served by all modes, including *dasti*.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)